By Circulation

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Dated: This the 27 15 day of Dec 2008.

Misc. Application No. 5136 of 2005

IN

Review Application No. 86 of 2005.

IN

Original Application No. 892 of 2001

Hon'ble Mr. D.R. Tiwari, Member (A) Hon'ble Mr. K.B.S. Rajan, Member (J)

Union of India & Others

Applicants

VERSUS

H.N. Meena

Respondent.

ORDER

BY K.B.S. RAJAN, MEMBER-J

M.A. no. 5136 of 2005 has been filed with the prayer to condone the delay in filing Review Application. M.A. is allowed.

2. Review Application perused. No error apparent on the face of the record has been spelt out. As such the Review Application is beyond the scope under Rule 22 (3) (f) of the C.A.T. (Procedure) Rules, 1987 read with order 47 Rule 1 CPC. As such, the Review Application is dismissed under circulation itself.

Assar T

Member -A